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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

## PART IV

**Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.  
Papers extracted from the Gazette of India and Provincial Gazettes. Orders of Commandants of Volunteers Corps**

### DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

*The 30th March 1945*

**No. 7625-S.T.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. S. JHA  
*Secretary to Government*

*Bombay, 3rd February 1945*

**No. T.C. (17)2/45**—In pursuance of sub-clause (b) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following amendments shall be made in the Textile Commissioner's Notification No. T.C. (17)/45, dated the 1st February 1945, namely :—

In the said notification—

(i) for the words "ex-mill" wherever it occurs, the word "ex-factory" shall be substituted;

(ii) after clause (2) the following clause shall be inserted namely :—

"(3) ten per cent, above the ex-factory price thereof in other cases".

M. K. VELLODI  
*Textile Commissioner to Govt. of India*  
*The 4th April 1945*

**No. 7946-S.T.**—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA  
*Secretary to Government*

*Bombay, 24th March 1945*

**No. 1/2(8)/45-CG(CS)**—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of the brand of cigarettes specified below :—

Description	Maximum retail prices
	Rs. a. p.
Croydon Super Magnum Cigarettes manufactured by Messrs. James Hilton & Sons Ltd., Bombay.	0 5 0 per pkt. of 10 cigarettes.
	1 9 0 per tin of 50 cigarettes.
	1 12 0 per vacuum packed tin of 50 cigarettes

*Bombay, 24th March 1945*

**No. 1/2(23)/45-CG(CS)**—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of Notification No. 28(6)-CS.(B)/44 of the 6th May 1944, the Central Government is pleased to fix the following prices for Antenna Wire (bronze 16 AWG single stranded weather proofed).

	Rs. a. p.
Importer's Issue price ..	.. 6 0 0 per 100 ft.
Wholesaler's price to retailers ..	.. 7 0 0 ..
Retailer's selling price ..	.. 9 0 0 ..

Note: Freight and packing charges should be borne by wholesalers.

C. C. DESAI

*Joint Secy. to the Govt. of India*

*The 4th April 1945*

**No. 7947-S.T.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. S. JHA  
*Secretary to Government*

*New Delhi, 9th March 1945*

**No. 486**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules and in supersession of the Non-ferrous Metals Control Order, 1942, the Central Government is pleased to make the following order, namely :—

### NON-FERROUS METALS CONTROL ORDER, 1945

1. This Order may be called the Non-Ferrous Metals Control Order, 1945.

2. In this Order, unless there is anything repugnant in the subject or context :

(a) "Controller" means the Director-General of Munitions Production and includes any Officer authorised by him to perform all or any of the functions of the Controller in respect of any non-ferrous metal he may specify under this Order.

(b) "non-ferrous metal" includes tin, lead, zinc or spelter, copper, brass, antimony in the forms shown in schedules A & B attached to this Order;

(c) "producer" means any person including a manufacturer, but excluding any railway administration, who is habitually engaged in the production of any of the non-ferrous metals mentioned in schedule B of this Order, whose production in any one calendar month exceeds 5 tons;

(d) "importer" means any person excluding any railway administration who imports any non-ferrous metal into India.

(e) "form" means a form annexed to this Order.

3. (a) No person shall be a producer except under and in accordance with the conditions of a licence in form A granted by the Controller.

(b) No person shall be an importer except under and in accordance with the conditions of a licence in form B granted by the Controller.

4. The Controller may at any time cancel or modify any licence issued under this Order.

5. The Controller may at any time give general or special exemption from any part or parts of this Order.

6. The Controller may prescribe such additional forms and issue such instructions consistent with the provisions of this Order as he may consider necessary for carrying out the purposes of this Order.

7. (a) No person shall acquire or agree to acquire any non-ferrous metal from an importer or more than 10 cwts. of any non-ferrous metal in one calendar month from a producer unless he has prior to such acquisition or agreement made an application in form C to the Controller and has obtained a permit from the Controller in form D.

(b) No importer may dispose of any non-ferrous metal to any person who is not in possession of a valid permit in form D and no producer may dispose of more than 10 cwts. of any non-ferrous metal in any one calendar month to any one person who is not in possession of a valid permit in form D, provided that the total sales not covered by valid permits which any producer may make, shall not in any one month exceed 5 tons in the case of any individual non-ferrous metal.

(c) No person acquiring any non-ferrous metal in accordance with the terms of a permit in form D shall use the metal for any purpose other than the purpose specified in the permit.

8. Any Officer authorised by the Central Government in writing in this behalf may enter upon and inspect any premises in which he has reason to believe—

(a) that any non-ferrous metal is stocked ;

(b) that any undertaking of the nature described in clause 3 is carried on.

9. Every person required to obtain a licence under clause 3 shall—

(a) not later than the seventh day of each calendar month submit to the Controller, a true return in form E of all quantities of non-ferrous metal in his possession or under his control and of all purchases and sales effected during the previous month ;

(b) keep such books, accounts and other records relating to his stocks, sales or undertakings, as the Controller may direct ;

(c) produce to any Officer authorised by the Controller in writing in this behalf such books, accounts or other records relating to his undertaking as may be demanded by the Officer aforesaid.

10. Any Court trying a contravention of this Order may, without prejudice to any other sentence which it may pass, direct that any non-ferrous metal in respect of which the Court is satisfied that this Order has been contravened shall be forfeited to His Majesty.

11. Notwithstanding the supersession of the Non-Ferrous Metals Control Order, 1942 (in this clause referred to as the said Order)—

(a) any purchase permit issued under paragraph 6 of the said Order shall be valid for a period of two months from the date of this Order, after which date all such permits shall be deemed to have been cancelled ;

(b) any offence under the said Order shall be triable and punishable as if the said Order were still in force.

J. A. MACKEOWN

Joint Secretary to Government of India

FORM " A "

Serial No.....  
*Non-ferrous Metals Control Order, 1945*  
 Licence to produce a non-ferrous metal  
 (Free of all fee)  
 .....\*is/are licensed to produce.  
*Tin.*—Ingot, Block, Whitemetal, Solder.  
*Lead.*—Ingot, Pig, Antimonial lead, Whitemetal, Solder  
 Pipe, Tube, Sheet, Foil,  
*Copper.*—Ingot and High conductivity wire, Strip, Tape.  
*Zinc or Spelter.*—Ingot, Cake, Slab, Granulations.  
*Antimony.*—Ingot.  
 subject to the condition that the provisions of the Non-Ferrous Metals Control Order, 1945, shall be observed.  
 Controller of Non-Ferrous Metals.  
 Dated 194

\* Strike out words which are not applicable.

Non-Ferrous Metals Control Order, 1945, to be printed *in extenso* on back of certificate.

FORM " B "

*Licence to Act as an Importer*

Licence No.....  
 .....is/are licensed to act as importer(s) of non-ferrous metals subject to the following terms and conditions :—  
 (a) that the provisions of the Non-Ferrous Metals Control Order, 1945, shall be observed ;  
 (b) that he/they will charge for the material imported prices which shall be in accordance with instructions issued by the Controller.  
 Controller of Non Ferrous Metals  
 Dated 194

*Schedule ' A '*

*Tin.*—Foil, Wire  
*Lead.*—Collapsible tube, Wire.  
*Copper.*—Sheet (including perforated, lithographic and highly polished) Foil, Pipe, Tube, Rod, Sections and scrap whether in ingot form or otherwise.  
*Brass.*—Wire, Ingot, Sheet (including perforated), Pipe-Tube, Rod, Section and scrap whether in ingot form or otherwise.  
*Zinc or Spelter.*—Wire, Sheet, (including perforated), lithographic and highly polished), Rod, Sections, Dross and hard zinc or spelter.

*Schedule ' B '*

*Tin.*—Ingot, Block, Whitemetal, Solder.  
*Lead.*—Ingot, Pig, Antimonial lead, Whitemetal, Solder, Pipe, Tube, Sheet, Foil.  
*Copper.*—Ingot and High conductivity wire, Strip, Tape.  
*Zinc or Spelter.*—Ingot, Cake, Slab, Granulations.  
*Antimony.*—Ingot.

FORM C

APPLICATION FOR THE GRANT OF A CERTIFICATE TO ACQUIRE A NON-FERROUS METAL FROM A PRODUCER OR IMPORTER

I apply under clause 7(i) of the Non-Ferrous Metals Control Order, 1945, for a certificate to acquire the metals detailed below :

Item No.	Metal involved				Purpose for which required		Average monthly consumption during the past 6 months	Place of consumption	REMARKS
	Metal and state.	Quantity required to be used or consumed.	Quantity held in stock on the date of application.	Quantity requiring authorisation to purchase or acquire.	Specific end use	Government order No. and date, or if for non-Govt. use a justification for the demand			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

I agree that the metal released to me shall not be utilised for any purposes other than those stated above. To the best of my knowledge and belief all the information given above is correct.

Signature.....

Dated.....194

Address.....

FORM "D"

Serial No.....

NON-FERROUS METALS CONTROL ORDER, 1945

From

THE CONTROLLER OF NON-FERROUS METALS,  
Directorate General of Munitions Production,  
6, Esplanade, East, Calcutta.

To

Permit to purchase or otherwise acquire any non-ferrous metals. Reference your application, dated

You are hereby authorised to purchase or acquire the undernoted quantity of non-ferrous metals :—

Description	Quantity	Purpose for which the metal is to be used	Remarks

(1) This permit is valid for the period ending only It shall be returned by the permit holder to the Controller at the expiry of the period or immediately after acquisition of the material whichever is earlier with the certificate below duly signed by the vendor.

(2) No permits will be issued for subsequent periods unless previous permits have been returned duly completed.

Controller of Non-Ferrous Metals

Dated

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*Certificate to be signed by the vendor*

Certified that the material mentioned in the above permit has been delivered at Rs. per cwt.

Signature

Name and licence No. of importer or manufacturer

FORM " E "

Return of stocks of non-ferrous metals for the month of  
Name  
Address

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Description of stocks	Stocks held at the end of the preceding month as shown in the last return		Stocks if any acquired during the month		No. and date of authorisation to acquire ENF No., import licence No. or producer's licence No.	Total of items (2) and (3)		Stocks if any sold during the month under authorisation		Stocks if any disposed of during the month other than under item (6)	Total of items (7) and (10)		Net stocks available at the end of the month	The exact location of stocks
	T.C.Q. Lbs.	T.C.Q. Lbs.	T.C.Q. Lbs.	Price at which acquired		T.C.Q. Lbs.	T.C.Q. Lbs.	No. and date of authorisation	Price at which sold		T.C.Q. Lbs.	T.C.Q. Lbs.		
1	2	3	4	5	6	7	8	9	10	11	12	13		

Date

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Signature